

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1274
ANSWERED ON:28.07.2015
Law and Order in Hyderabad
Kambhampati Dr. Hari Babu

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any provision for special powers for maintaining the Law and Order in the common capital city of Hyderabad as per the Andhra Pradesh Reorganization Act, 2014; and
- (b) if so, the details thereof along with the action taken by the Government so far, as per the Section 8 of the AP Reorganisation Act, 2014?

Answer

Minister of State in the Ministry of Home Affairs
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Yes, Madam. Section 8 of the Andhra Pradesh Reorganisation Act, 2014 casts a special responsibility on the Governor of Andhra Pradesh & Telangana with respect to the security of life, liberty and property of all those who reside in common capital area and in particular, the responsibility of the Governor shall extend to matters such as law and order, internal security and security of vital installations, and management and allocation of Government buildings in the common capital area.
